

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭

Registered No. 768/97

অসম



ৰাজপত্ৰ

সত্যমেব জয়তে

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 264 Dispur, Tuesday, 16th August, 2011, 25th Sravana, 1933 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 16th August, 2011

**No. LGL.86/2004/41 :-** The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**ASSAM ACT NO. XVI OF 2011**

(Received the assent of the Governor on 09-08-2011)

**THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY**

**(AMENDMENT) ACT, 2011**

AN  
ACT

further to amend the Guwahati Metropolitan Development Authority Act, 1985.

**Preamble**

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam  
Act XX  
of 1987

It is hereby enacted in the Sixty-second Year of the Republic of India as follows :-

**Short title,  
extent and  
commence-  
ment**

1. (1) This Act may be called the Guwahati Metropolitan Development Authority (Amendment) Act, 2011.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment  
of section 5.**

2. In the principal Act, in section 5, in sub-section (1),—
  - (i) for the existing clause (a) and (b), the following shall be substituted, namely :-

"(a) The Chief Minister of the State of Assam or any other eminent person as the State Government may think fit, to be appointed by the State Government as the Chairman ;

(b) Two posts of Deputy Chairman of the Authority shall be filled up by nomination by the State Government by such eminent persons as the State Government may think fit :

Provided that when there is no Council of Ministers in the State of Assam, the State Government shall nominate such eminent persons as it may think fit, as the Chairman and Deputy Chairman respectively of the Guwahati Metropolitan Development Authority ;"

- (ii) for clause (i), the following shall be substituted, namely :-

"(i) The Deputy Commissioner, Kamrup (metro) District and Deputy Commissioner, Kamrup District (ex-officio);"

**MOHD. A. HAQUE,**

Secretary to the Govt. of Assam,  
Legislative Department.